

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 127 of 2020

IN THE MATTER OF:

Registrar of Companies, West Bengal

....Appellant

Vs.

Goouksheer Farm Fresh Pvt. Ltd. & Anr.

....Respondents

Present:

For Appellant: Mr. Sumit Kumar Jaiswal, Company Prosecutor

For Respondents:

O R D E R
(Virtual Mode)

20.08.2020: Heard the Company Prosecutor. He submits that National Company Law Tribunal, Kolkata Bench, Kolkata while ordering for restoration of the Company has also directed Registrar of Companies not to levy any fee/penalty to the company because the company is in Corporate Insolvency Resolution Process. According to him such direction is inconsonance with the law.

Let notice be issued to the Respondents through speed post. Requisites alongwith process fee, if not filed, be filed by tomorrow. If the appellant provides the e-mail address of the Respondents, let notice be also sent through email.

List the matter 'For Admission (After Notice)' on **18th September, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

sa/nn